

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4883  
ANSWERED ON:07.05.2012  
PRODUCTION OF EXPLOSIVE SUBSTANCE  
Bhagora Shri Tarachand

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the production of a restricted explosive substance was outsourced by the High Energy Material Research Laboratory of the Defence Research and Development Organisation to a private firm;
- (b) if so, the details thereof;
- (c) whether the said private firm does not have a licence for producing such explosives and the work force involved does not have intelligence clearance; and
- (d) if so, the reasons for awarding such contracts to the said firm?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): The restricted explosive substance has been produced in High Energy Materials Research Laboratory (HEMRL) Pilot Plant under Government Owned-Company Operated (GO-CO) scheme with a private firm, to meet the urgent project requirements of Defence Research and Development Organisation (DRDO).

(c) & (d): Production of restricted explosive substance has been done in a Government owned plant at HEMRL of DRDO. Therefore, question of obtaining licence by a private firm does not arise. As per security guidelines in vogue, the private firm has obtained police verification of its employees operating the plant.